

Out-of-turn Allotment of Railway Quarters

2130. **Shri Ramji Verma:** Will the Minister of Railways be pleased to state the terms and conditions governing the out-of-turn allotment of Railway Quarters in Delhi, the quota permissible therefor, and the authority competent to do so?

The Deputy Minister of Railways (Shri Shahnawaz Khan): Out-of-turn allotment of Railway quarters in Delhi area is made on compassionate grounds or in the interest of service. 2 per cent is the permissible quota and the Senior Deputy General Manager of the Northern Railway is the controlling authority.

M/s. P. C. Ray and Company

2131. **Sardar A. S. Saigal:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that according to Clause 7 of the Agreement with M/s. P. C. Ray and Company in North Andamans, the firm is bound to pay royalty on a minimum of 75000 tons of timber from the year after 1956-57;

(b) whether it is also a fact that the minimum royalty has actually been calculated and charged on a basis of much less than 75000 tons; and

(c) if so, the reasons therefor?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) to (c). In accordance with Clause 7 of the Agreement, royalty on a minimum of 75000 tons of timber was to be charged from the year 1957-58. But as explained in paragraphs 1.5 and 6 of the Note on the Andamans Forest Department placed on the Table of the Sabha on 15-2-1960, it has been found that the availability of marketable species of timber in North Andamans does not justify fixing the guaranteed minimum quantity at such a high figure and the question of scaling it down is under consideration

in the light of the latest working plans for that area.

Pending finalisation of the question of scaling down the minimum guaranteed figure of extraction, royalty is being charged from the firm on timber actually exported and that lost due to their negligence and also on shortfalls from 1951-56.

12 hrs.

PAPER LAID ON THE TABLE

REPORT OF LAW COMMISSION

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): I beg to lay on the Table a copy of the Twelfth Report of the Law Commission on the Indian Income-tax Act, 1922 (Placed in Library. See No. LT-2353|60).

MESSAGE FROM RAJYA SABHA

Secretary: I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Museum (Amendment) Bill, 1960, which has been passed by the Rajya Sabha at its sitting held on the 30th August, 1960."

INDIAN MUSEUM (AMENDMENT)
BILL

Secretary: Sir, I lay on the Table of the House the Indian Museum (Amendment) Bill, 1960, as passed by Rajya Sabha.